HIGH COURT OF MEGHALAYA SHILLONG

CIRCULAR

Dated Shillong, the 16 November, 2023

No. HCM.II/82/2022/Estt/45/314 All Judicial Officers in the District Judiciary shall endeavour to complete and deliver judgments/orders in all matters heard by them before their transfer without any fear of administrative action by the High Court. Frivolous complaints in this regard will not be entertained by the Registry.

REGISTRAR GENERAL

Memo No. HCM.II/82/2022/Estt/45 3147A

Dated Shillong, the 16 Nov, 2023

Copy to:-

- 1. The P.S. to Hon'ble Mr. Justice H. S. Thangkhiew, Chief Justice (Acting), High Court of Meghalaya, for his Lordship's kind information.
- 2. The P.S. to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, for his Lordship's kind information.
- 3. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, Additional Judge, High Court of Meghalaya, for his Lordship's kind information.
- 4. The Secretary General, Association of Retired Judges of Supreme Court and High Courts in India for kind information (email: mahed56@gmail.com)
- 5. All the District & Sessions Judges for favour of kind information and necessary action with a request to bring this Circular to the notice of all Judicial Officers under their jurisdiction.
- 6. Computer Section for uploading in the High Court website.

7. Office file.

REGISTRAR GENERAL